

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.137/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC (Conduct of Business Regulations) 1999 seeking recovery of energy charges for the power procured in the month of December, 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Date of Hearing: **18.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : IL&FS Tamil Nadu Power Company Ltd

Respondents : TANGEDCO and anr.

Parties Present : Shri Hemant Singh, Advocate, IL&FS
Ms. Ankita Bafna, Advocate, IL&FS

Record of Proceedings

During the hearing, the learned counsel for the Petitioner mainly submitted as under :

- (a) The present petition has been filed seeking recovery of energy charges from the Respondent TANGEDCO for the power procured in the month of December, 2022, in terms of the directions issued by the Ministry of Power (MOP), Government of India under Section 11 of the Electricity Act, 2003.
- (b) The Commission, in its order dated 23.12.2022 in Petition No. 350/MP/2022 directed Respondent TANGEDCO to abide by the terms of MOP directions issued under Section 11 of the Electricity Act, 2003.
- (c) The Respondent TANGEDCO is not complying with the said MOP directions, and therefore, present petition may please be admitted.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- (a) Admit, issue notice.



(b) The Respondent to file a reply on or before **12.9.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **26.9.2023**.

3. The Petition shall be listed for hearing on **6.10.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

